MINISTRY OF FINANCE
(Department of Revenue)

NOTIFICATION
New Delhi, the 1st July, 2005.

G.S.R. 436(E).—In exercise of the powers conferred by sub-section (3) of section 1 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby appoints the 1st day of July, 2005, as the date on which all the provisions of the said Act shall come into force.